CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CP 250/96 in O.A. No. 1078/1995

New Delhi, this the 7th day of May, 1997



Hon'ble Dr. Jose P. Verghese, Vice Chairman (J) Hon'ble Shri S.P. Biswas, Member (A)

Shri S.S. Dahiya Son of ShriMahipal, Resident of Village & PO Ishapur, New Delhi-110 073.

Petitioner

(By Advocate: Shri D.C. Vohra)

-Versus-

Union of India,
Through Mr. M.P. Modi,
Secretary
Ministry of Communications,
Department of Telecommunications,
Sanchar Bhawan,
New Delhi

Respodents

(By Advocate: Shri MM Sudan)

O R D E R (Oral) (Dr. Jose P. Verghese, Vice-Chairman(J)

These contempt of courts proceedings are pending since 1996. Respondents were to consider the petitioner's representation and dispose of the same accordance with our previous orders. The respondents, on the other hand, have proceeded with the matter convened the DPC. The counsel for the respondents states that in case the petitioner succeeds, undertake to implement the recommendations of the DPC and pay all the dues including arrears, to the petitioner. respondents seek six weeks time The complete all formalities. A perusal of the order the complained against shows that direction was only for the disposal of the representation and since the respondents are now undertaking to do complete justice the matter, we deem it fit and proper to dispose οf the contempt petition with a direction to the respondents to

comply with the undertaking given before this court within six weeks from today and these contempt of courts proceedings are dropped and notices are discharged. In the event no compliance takes place within the stipulated period, the petitioner is at liberty to revive this contempt petition through an Misc. application.

(S.P.Biswas) Member (A)

(Dr. Jose P. Verghese)
Vice-Chairman(J)

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